

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH, CHANDIGARH

PHYSICAL HEARING

**BEFORE HON’BLE SHRI RAJPAL YADAV, VICE PRESIDENT
AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM**

**1. Stay Application No.12/Chandi/2022
(In ITA No.1371/CHANDI/2019)
(निर्धारण वर्ष / Assessment Year: 2016-17)**

M/s Haryana State Industrial and Infrastructure Dev. Corp. Ltd. C-13-14, Sector – 6 Panchkula (Haryana)	बनाम/ Vs.	DCIT Circle Panchkula Circle Panchkula
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. AAACH-4114-R		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	Sh. A.K. Jindal (CA) & Ms. Rattan Kaur (CA) – Ld. AR
प्रत्यर्थीकीओरसे/ Respondent by	:	Sh. Vivek Vardhan (Addl. CIT) – Ld. Sr. DR

सुनवाईकीतारीख/ Date of Hearing	:	16-02-2026
घोषणाकीतारीख / Date of Pronouncement	:	17-02-2026

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. By way of this stay application for Assessment Year (AY) 2016-17, the assessee seeks extension of stay of recovery of outstanding demand. The initial stay was granted by Tribunal on 29-11-2019 which has been extended from time to time. The last order has been passed by Tribunal vide SA No.32/Chd/2021 order dated 21-12-2021.

Thereafter, status quo has been maintained on the stay vide order sheet entries of various dates as per records.

2. The Ld. AR stated that delay in disposal of appeal was not attributable to any fault of the assessee. It is also an undisputed position that the assessee has already paid more than 65% of the total demand which fact is already noted by Tribunal in stay order dated 21-12-2021. Today, this stay application came up for hearing along with quantum appeal. During hearing, it transpired that certain details of subsequent years qua recognition of revenue are required from the assessee for proper adjudication which Ld. AR would be filing very shortly. At this stage, Ld. AR pleaded for grant of regular stay. The Ld. Sr.-DR opposed the same.

3. There being no change in the facts as prevalent during earlier stay orders and keeping in mind the fact that the assessee has already paid more than 65% of total demand, we extend the stay for a period of 180 days from the date of this order or till the disposal of the quantum appeal. All the conditions imposed in earlier stay orders shall remain intact. An endeavor would be made for an early disposal of the quantum appeal.

4. The stay application stands allowed.

Order pronounced on 17th February, 2026.

-Sd-
(RAJPAL YADAV)
VICE PRESIDENT

-Sd-
(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER

Dated: 17-02-2026

आदेश की प्रतिलिपि अग्रेषित /Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF

ASSISTANT REGISTRAR

ITAT CHANDIGARH